

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.128/2017, 129/2017 & 130/2017  
IN  
CP (IB) NO. 52/Chd/Pb/2017**

In the matter of:

M/s. Bhushan Power & Steel Ltd. ... Operational Creditor/Petitioner  
Vs.  
M/s. Deepak Fasteners Ltd. ... Corporate Debtor/ Respondent


**Present:** Mr. Ashwani Talwar, Advocate for Operational Creditor/Petitioner  
Dr. Rajansh Thukral, proposed Interim Resolution Professional.  
Mr. Satya Prakash, General Manager (Legal) of Bhushan Power and Steel Ltd., in person as Special Power of Attorney of the registered Resolution Professional.  
Mr. Anand Chhibbar, Sr. Advocate with Mr. Gaurav Mankotia, Advocate for Corporate Debtor/ Respondent.

As per office report, the reply has been filed by the respondent and rejoinder thereto has also been filed by the petitioner. CA No. 128/2017 thus stands disposed of.

CA No. 130/2017 for condoning of delay in filing compliance affidavit is allowed subject, of course, to the objections being raised by the respondent about the continuation of the proceedings through the Interim Resolution Professional

Notice of CA No. 129 to the respondent and Mr. Gaurav Mankotia, Advocate accepts the notice. Learned Senior Counsel for the respondent seeks time to file reply to this application also. The same will also be heard along with the main petition

List the matter for arguments on 12.09.2017. Reply to the application, if any, be filed at least two days before the date fixed with copy advance to the petitioner

  
(Justice R.P. Nagrath)  
(Member (Judicial))

August 25, 2017  
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